

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP. No. MA 154/96 in 199
OA 19/96

Liyakat Ali

Versus Union of India and others.....

Date of Order	Orders
9.4.1996	Mr.S.K.Jain, learned counsel for the applicant This is an MA for stay of operation of the order dated 19.12.1995 (Annx.A-1) which has been vacated by the Tribunal's order dated 14.3.1996. The learned counsel for the applicant states that he has not been able to deliver a copy of this MA to Shri T.P.Sharma, Standing Counsel for respondents. He seeks two days time to deliver a copy of the same to the learned counsel for respondents. Admission <i>Therefore</i> List the MA for admission on 11.4.1996. <i>Ratna</i> (Ratan Prakash) Member (J)
11-4-96	Mr. S. K. Jain, learned counsel for the applicant Mr. T. P. Sharma, counsel for the respondents The learned counsel for the respondents seeks one week's time to file reply to the MA. The MA be listed for admission on 12-4-96. <i>Ratna</i> (Ratan Prakash) Member (Judi.)